

[3488]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

WEDNESDAY, THE EIGHTH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 370 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 10/03/2026 passed in W.P.No.7156 of 2026 and pass on the file of the High Court.

Between:

Smt. Payyavula Vasantha, W/o. P. Kishan, Aged about 53 years, Occ. Business, R/o. Villa No. P5S R.S Project, Pearl Valley, High Tension Road, Balaji Colony, Near old Age home, Nizampet, Kukatpally, Medchal - Malkajgiri District - 500085.

...APPELLANT/RESPONDENT No.4

AND

1. Smt. Garepally Aruna, W/o. G. Srinivas, Aged about 50 years, Occ. Housewife, Wo. H. No. 1-57/A/17, Masid Banda, Kondapur Village, Serilingampally Mandal, Ranga Reddy District.

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Rep by its Principal Secretary, Municipal Administration and Urban Development Department (MAW), Secretariat, Hyderabad.
3. The Cyberabad Municipal Corporation CMC, Narsingi, Medchal - Malkajgiri District, Rep. by its Commissioner.
4. The Deputy Commissioner, Narsingi Circle, Sherlingampally Zone, Cyberabad Municipal Corporation (CMC).

...RESPONDENT/RESPONDENT No.1 TO 3

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dated 10.03.2026 passed by the Learned Single Judge in W.P.No.7156 of 2026.

Counsel for the Appellant: SRI T.BALA MOHAN REDDY

**Counsel for the Respondent No.1: SRI L.RAVICHANDER, SENIOR COUNSEL
FOR SRI AKKAM ESHWAR**

**Counsel for the Respondent No.2: Ms. V.JAYASREE,
AGP FOR MPCL ADMN & URBAN DEV**

**Counsel for the Respondent No.3: SRI K.LAXMAIAH, SC FOR MPCL
Counsel for the Respondent No.4: --**

The Court made the following ORDER:-

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

WRIT APPEAL No.370 of 2026

DATED: 08.04.2026

Between:

Smt. Payyavula Vasantha

... Appellant

AND

Smt. Garepally Aruna and 3 others.

... Respondents

JUDGMENT:

Mr. T. Bala Mohan Reddy, learned counsel for the appellant.

Mr. L. Ravichander, learned Senior Counsel represents Mr. A. Eshwar,
learned counsel for respondent No.1.

Ms. V. Jayasree, learned Assistant Government Pleader for Municipal
Administration and Urban Development Department appears for respondent
No.2.

Mr. K. Laxmaiah, learned Standing Counsel for Municipalities appears
for respondent No.3.

2. The instant appeal is filed by the appellant/respondent No.4 in the writ
petition being aggrieved by the impugned direction whereby, the learned writ

Court while setting aside the notice for demolition dated 02.03.2026, gave liberty to the respondent authorities therein to pass fresh orders after giving fair opportunity of hearing to the writ petitioner within a stipulated period.

3. However, during the course of hearing, learned counsel for the appellant submits that the proceeding dated 11.04.2019 relied upon by the writ petitioner and referred to in the impugned order is a fabricated document which persuaded the learned writ Court to set aside the impugned notice. Therefore, he prays for liberty to the appellant to approach the learned writ Court in an appropriate proceeding.

4. In view of the above, the instant appeal is dismissed as withdrawn. The appellant may have the liberty as is permissible in law.

Miscellaneous applications, if any pending, shall stand closed.

**SD/- A.V.S.PRASAD
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI T.BALA MOHAN REDDY, Advocate [OPUC]
2. One CC to SRI AKKAM ESHWAR, Advocate [OPUC]
3. One CC to SRI K.LAXMAIAH, SC FOR MPCL [OPUC]
4. Two CCs to GP FOR MPCL ADMN & URBAN DEV, High Court for the State of Telangana, at Hyderabad. [OUT]
5. Two CD Copies

PSK.

TKS

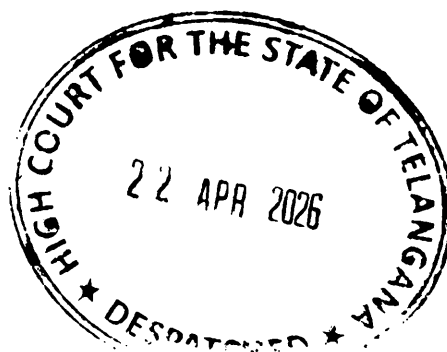


HIGH COURT

DATED:08/04/2026

JUDGMENT

WA.No.370 of 2026



**DISMISSING THE WRIT APPEAL
AS WITHDRAWN WITHOUT COSTS**

⑧
M/S
21/4